

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 21.3.03
for Hearing.

Brnd

On 21.6.03
for Hearing.

Brnd

On 21.10.03

copy of order
sent to the parties
by post.

Said copies of
order handed over
to counsels for
both sides.

OP
12/3/03
Sd/-

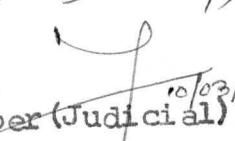
Order dt. 10.03.2003

None appears for the Applicant nor has any prayer been made on behalf of the Applicant seeking adjournment to this year old case of 1996. Nobody for the Applicant was present on 6.3.03, 4.3.03 and 24.2.03 also, when this matter was called for hearing. However, Mr. D.N. Mishra, learned counsel for the Railway is present.

The Applicant who was in the process of selection conducted by the Railway Recruitment Board passed written test and viva-voce test but was not found selected in the final process of Recruitment. In the said premises, he had filed this Original Application. On perusal of the averments made in this Original Application and in the counter and upon being heard Mr. D.N. Mishra, learned counsel for the Railways, we find no merit in this case. In the aforesaid premises, this Original Application is dismissed. No costs.

Send copies of this order to the Applicant, and the counsels for both the parties.


Vice Chairman 10/3/03


Member (Judicial) 10/3/03